

Seventeenth Loksabha

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**Title: Regarding Corona related deaths in Bihar -laid.**

**श्री चन्दन सिंह (नवादा):** मेरा सरकार से निवेदन है कि मुझे निम्न बिन्दुओं पर जानकारी प्रदान की जाये :-

1. अभी तक कोरोना संक्रमण से बिहार राज्य के कितने नागरिकों की मृत्यु हुई है, यदि इसका कोई डाटा है तो सूचित किया जाये।
2. क्या सरकार ने कोई ऐसा प्रावधान किया है जिसमे बिहार के निवासियों की यदि प्रदेश से बाहर कोरोना से मृत्यु हुई है तो उन्हें मुआवजा बिहार सरकार की ओर से दिया जायेगा?
3. यदि ऐसा नहीं है तो इन्हें जो कि सरकार द्वारा 4 लाख रूपये की आर्थिक सहायता दी जानी है, कैसे मिलेगी?

**\*t 30****Title: Regarding writing off bad loans -laid.**

**DR. A. CHELLAKUMAR (KRISHNAGIRI):** During the financial year from 2014-15 to 2020-21, the nationalized banks have written off bad loans to the tune of

Rs.10.72 lakh crores. But the banks have not yet disclosed the details of who and how much amount has been declared as a bad loan and written off. On the one hand, banks are collecting money from the public in various ways like interests, the penalty for non-payment of interests, service charges, the penalty for not maintaining a minimum balance, ATM usage fees, and now heavy GST for cheques and high processing fees, on the other hand, banks write off lakhs of crores to some private corporates in the name of bad loans. This is cruel treatment of the citizens of this country. Concealing the names of the beneficiaries of such loan write-offs and indirect way of allegedly misappropriating public money in the name of loan write-offs to certain corporate raises various suspicion. The people of India have the legal right and the freedom to know the facts about these write-offs. The banks are forcibly taking away the hard-earned properties of low and middle-class families for not repaying their loan amount at the proper time. Crores of the farmers repeatedly knocked on the doors of the government years after year.

**\*t31**

**Title: Regarding Nemom Coaching/Satellite Terminal Project. -laid**

**DR. SHASHI THAROOR (THIRUVANANTHAPURAM):** I wish to draw the Honourable Railway Minister's attention towards the shocking decision of the Railway Board to drop the Nemom Coaching/Satellite Terminal Project in my constituency of Thiruvananthapuram, which is imperative for the decongestion and functional extension of the Trivandrum Central Station and the development of the Kochuveli Station.

Though announced in the 2011-12 Railway Budget, the Nemom project's inclusion in the Railways' plan of work and the laying of its foundation stone by the former Hon'ble Railways Minister happened only in 2018-19. In 2019-

20, a Detailed Project Report for approximately 117 crores was prepared and submitted to the Railway Board for approval. Despite several interventions within and outside Parliament, no tangible progress has been made.

Unfortunately, the recent decision to not take forward work at the Nemom terminal is uncalled-for as the memorandum for the announcement simply refers to the terminal as being “not justified” but fails to provide any reasons for dropping the project.

I, therefore, strongly urge the Government to reconsider its decision and expedite developmental work at the Nemon coaching terminal so that it can contribute to--in the words of the former Hon’ble Railway Minister at the foundation stone laying ceremony--“decongesting the already overloaded current coaching terminals”.

\*t32

**Title: Need to accord the status of classical language to Marathi-laid.**

श्री श्रीनिवास दादासाहेब पाटील (सतारा): मराठी भाषा को "अभिजात भाषा" घोषित करने की माँग पिछले कई सालोंसे हो रही है | मराठी अभिजात भाषा का दर्जा पाने की सभी अर्हताओं को पूरा करती है लेकिन यह मुद्दा केंद्र के संस्कृति विभाग में प्रलंबित पड़ा है। केंद्र सरकार द्वारा गठित Language Expert Committee ने इस बारे में अभी तक कोई निर्णय नहीं लिया। मेरी सरकार से विनंती है कि मराठी भाषा को अभिजात भाषा घोषित करने हेतु जल्द से जल्द कार्यवाही की जाए।

\*m02 माननीय सभापति : माननीय सदस्यगण, कुछ माननीय सदस्य निरंतर प्लेकार्ड आसन के सामने दिखा रहे हैं, जो सदन की मर्यादा के अनुकूल नहीं है। माननीय स्पीकर महोदय ने भी इस संबंध में आपको चेतावनी दी थी। मैं उसको दोहरा रहा हूं।

... (व्यवधान)

**माननीय सभापति :** चेयर के पास कोई विकल्प नहीं होगा कि वह आपका नाम 'नेम' करे। आप कृपा करके इस चेतावनी का ध्यान रखें और किसी भी प्रकार के प्लेकार्ड न दिखायें।

... (व्यवधान)

\*t 33

**Title: Suspension of Shri Manickam Tagore B., Shri T.N. Prathapan, Ms. S. Jothi Mani and Ms. Ramya Haridas, Members From The Service Of The House Under Rule 374(2) (Motion adopted).**

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माननीय सभापति : मैं नियम 374 के अंतर्गत हठपूर्वक और जानबूझकर लगातार सभा के कार्य में बाधा डालकर अध्यक्ष पीठ के प्राधिकार की उपेक्षा करने और सभा के नियमों का दुरुपयोग करने के लिए आप सभी का नाम लेता हूँ :-

1. श्री बी. मणिकम टैगोर
2. श्री टी. एन. प्रथापन
3. सुश्री एस. जोतिमणि
4. कुमारी राम्या हरिदास

... (व्यवधान)

**15.49 hrs**

### **MOTION RE: SUSPENSION OF MEMBERS**

**\*m02 THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, I beg to move:

“That this House, having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri T. N. Prathapan, Sushri S. Jothimani and Kumari Ramya Haridas and in utter disregard to the House and

the authority of the Chair, and having been named by the Chair, resolve that the above-mentioned Members be suspended from the service of the House for the remainder of the Session under Rule 374 (2).” . . . (*Interruptions*)

**\*m03 माननीय सभापति :** माननीय मंत्री जी ने सदस्यों के निलंबन हेतु जो प्रस्ताव पेश किया है, अब मैं इस प्रस्ताव को सभा के समक्ष मतदान के लिए रखता हूँ।

... (व्यवधान)

**HON. CHAIRPERSON:** The question is:

“That this House, having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri T. N. Prathapan, Sushri S. Jothimani and Kumari Ramya Haridas and in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the above-mentioned Members be suspended from the service of the House for the remainder of the Session under Rule 374 (2).”

*The motion was adopted.*

... (*Interruptions*)

**माननीय सभापति :** माननीय सदस्यों को तदनुसार सत्र की शेष अवधि के लिए सभा की सेवा से निलंबित किया जाता है। वे कृपया सभा के परिसर से तत्काल बाहर चले जाएं।

... (व्यवधान)

**माननीय सभापति :** सभा की कार्यवाही मंगलवार, 26 जुलाई, 2022 को प्रातः ग्यारह बजे तक के लिए स्थगित की जाती है।

**15.51 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on*

*Tuesday, July 26, 2022 / Sravana 04, 1944 (Saka)*

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\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

\* Available in Master copy of Debate, placed in Library.

\* Treated as laid on the Table.